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Title: Papers laid on the Table of the House by Ministers/members.

MADAM CHAIRMAN : Now, Papers to be laid on the Table.

Shrimati Jayanthi Natarajan.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9028/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 and 13 of the Environment (Protection) Act, 1986:-

- (i) S.O. 592(E) published in Gazette of India dated 8<sup>th</sup> March, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18<sup>th</sup> July, 2007.
- (ii) S.O. 945(E) published in Gazette of India dated 12<sup>th</sup> April, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18<sup>th</sup> July, 2007.

(Placed in Library, See No. LT 9029/15/13)

(4) A copy of the Environment (Protection) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated 18<sup>th</sup> March, 2013 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9030/15/13)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 9031/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9032/15/13)

(2) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2013-2014.

(Placed in Library, See No. LT 9033/15/13)

(3) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9034/15/13)

(4) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9035/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012.

(3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9036/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9037/15/13)

(ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9038/15/13)

(iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014

(Placed in Library, See No. LT 9039/15/13)

(iv) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9040/15/13)

(2) A copy of the Newsprint Control (Amendment) Order, 2013(Hindi and English versions) published in Notification No. S.O. 543(E) in Gazette of India dated 6<sup>th</sup> March, 2013 under Section 29B of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 9041/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9042/15/13)

(2) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9043/15/13)

(3) Memorandum of Understanding between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9044/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9045/15/13)

(3) A copy of the Quality of Service (Code of Practice for Metering and Billing Accuracy)(Amendment) Regulations, 2013(Hindi and English versions) published in Notification No. F. No. 305-8/2012-QOS in Gazette of India dated 25<sup>th</sup> March, 2013 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 9046/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

- (i) The Cyber Appellate Tribunal (Salary, Allowances and Other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2012 published in Notification No. G.S.R. 50(E) in Gazette of India dated 29<sup>th</sup> January, 2013.
- (ii) The Information Technology (Salary, Allowances and Terms and Conditions of Service of the Director General, Indian Computer Emergency Response Team) Rules, 2012 published in Notification No. G.S.R. 51(E) in Gazette of India dated 29<sup>th</sup> January, 2013.

(Placed in Library, See No. LT 9047/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9048/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9049/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): On behalf

of Shri Sarvey Satyanarayana, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 530(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 938(E) dated 29<sup>th</sup> April, 2011.
- (ii) S.O. 513(E) published in Gazette of India dated 5<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71A (Rohtak-Panipat Section) in the State of Haryana.
- (iii) S.O. 613(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Rohtak-Bawal Section) in the State of Haryana.
- (iv) S.O. 113(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (v) S.O. 19(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (vi) S.O. 194(E) published in Gazette of India dated 19<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (vii) S.O. 7(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.218 (Bijapur-Gulbarga-Honnabhad Section) in the State of Karnataka.
- (viii) S.O. 63(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 108(E) dated 20<sup>th</sup> January, 2012.
- (ix) S.O. 87(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.66 (Goa-Karnataka Border to Kundapur reach) in Panaji-Mangalore Section in the State of Karnataka.
- (x) S.O. 12(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, making certain amendments in the Notification No. S.O. 1923(E) dated 13<sup>th</sup> November, 2007.
- (xi) S.O. 13(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (xii) S.O. 14(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.207 (Hoskote-Sompura Section) in the State of Karnataka.
- (xiii) S.O. 15(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.4 (Haveri-Hubli Section) in the State of Karnataka.
- (xiv) S.O. 814(E) published in Gazette of India dated 22<sup>nd</sup> March, 2013, declaring routes/road stretches, mentioned therein as new National Highways.

- (xv) S.O. 815(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (xvi) S.O. 816(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xvii) S.O. 862(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xviii) S.O. 864(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xix) S.O. 866(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xx) S.O. 887(E) published in Gazette of India dated 21<sup>st</sup> April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xxi) S.O. 1827(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 8 and 76 (Debari to Kaya) in the State of Rajasthan.
- (xxii) S.O. 1906(E) published in Gazette of India dated 21<sup>st</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.12 (Jhalawar-Biaora Section) in the State of Rajasthan.
- (xxiii) S.O. 1520(E) published in Gazette of India dated 6<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.
- (xxiv) S.O. 1491(E) published in Gazette of India dated 4<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xxv) S.O. 1520(E) published in Gazette of India dated 6<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.
- (xxvi) S.O. 1813(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 758 in the State of Rajasthan.
- (xxvii) S.O. 2120(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Pratapgarh-Padi Section) in the State of Rajasthan.
- (xxviii) S.O. 2254(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.14 (Sirohi Section) in the State of Rajasthan.
- (xxix) S.O. 2595(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the

State of Rajasthan.

- (xxx) S.O. 2547(E) published in Gazette of India dated 23<sup>rd</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.148D (Asind Section) in the State of Rajasthan.
- (xxxi) S.O. 2328(E) published in Gazette of India dated 28<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (xxxii) S.O. 1759(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxiii) S.O. 2792(E) published in Gazette of India dated 24<sup>th</sup> November, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58Extn. in the State of Rajasthan.
- (xxxiv) S.O. 1004(E) published in Gazette of India dated 3<sup>rd</sup> May, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.
- (xxxv) S.O. 2634(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxvi) S.O. 1559(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.76 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.
- (xxxvii) S.O. 1753(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxviii) S.O. 2791(E) published in Gazette of India dated 24<sup>th</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxix) S.O. 115(E) published in Gazette of India dated 9<sup>th</sup> January, 2013, regarding rates of fees to be recovered from the users of Haldia Port connecting National Highway Nos. 41 and 6 in the State of West Bengal.
- (xli) S.O. 594(E) published in Gazette of India dated 8<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan.
- (xlii) S.O. 544(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 75 and 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xliii) S.O. 593(E) published in Gazette of India dated 8<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 2 (Raniganj-Panagarh Section) in the State of West Bengal.
- (xlii) S.O. 377(E) published in Gazette of India dated 15<sup>th</sup> February, 2013, regarding rates of fees to be recovered

from the users of National Highway No. 17 (Kannur-Vengalam-Kuttipuram Section) in the State of Kerala.

- (xlv) S.O. 435(E) published in Gazette of India dated 22<sup>nd</sup> February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlv) S.O. 465(E) published in Gazette of India dated 26<sup>th</sup> February February, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 2 and 25 in the State of Uttar Pradesh.
- (xlvi) S.O. 505(E) published in Gazette of India dated 4<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirabad-Chittorgarh Section) and National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xlvii) S.O. 290(E) published in Gazette of India dated 30<sup>th</sup> January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 365(E) published in Gazette of India dated 14<sup>th</sup> February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan .
- (xlix) S.O. 836(E) published in Gazette of India dated 26<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 207 and 648 in the State of Karnataka .
- (l) S.O. 193(E) published in Gazette of India dated 18<sup>th</sup> January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada-Vishakhapatnam Section) in the State of Andhra Pradesh .
- (li) S.O. 623(E) published in Gazette of India dated 12<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kundapur-Surathkal-Mangalore-Karnataka/Kerala Border Section) in the State of Karnataka.
- (lii) S.O. 626(E) published in Gazette of India dated 12<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 8 in the State of Rajasthan.
- (liii) S.O. 682(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (liv) S.O. 2639(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
- (lv) S.O. 2550(E) published in Gazette of India dated 23<sup>rd</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
- (lvi) S.O. 2862(E) published in Gazette of India dated 7<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (lvii) S.O. 2648(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.

(2) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 861(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 8A and 65 to National Highway Authority of India.
- (ii) S.O. 863(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 52 and 53 to National Highway Authority of India.
- (iii) S.O. 865(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 to National Highway Authority of India.

(Placed in Library, See No. LT 9051/15/13)

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...(Interruptions)